

CENTRAL ELECTRICITY REGULATORY COMMISSION

RECORD OF PROCEEDINGS

Petition No. 110/2006

Subject: Petition for 'in principle' of the estimated project cost and financing plan of 1000 MW (gross) power project being set up by Tata Power Co. Ltd at Chola in U.P.

Coram: Dr. Pramod Deo, Chairperson
Shri R.Krishnamoorthy, Member
Shri V.S.Verma, Member

Petitioner: Tata Power Company Ltd

Respondents: Uttar Pradesh Power Corporation Ltd, Lucknow

Date of hearing: **26.2.2009**

Parties present: Shri Amit Kumar, Advocate, Tata Power Company Ltd

The petitioner has made this application under Section 79 (1) (b) of the Electricity Act, 2003 (the Act) read with the second proviso to Regulation 17 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004, as amended, for 'in principle' of the estimated project cost and financing plan of 1000 MW (gross) power project.

2. The Commission directed the petitioner to file certain information in terms of paras 4 and 5 of its order dated 27.6.2007. The petitioner prayed for time till 31.12.2008 to file the required information, which was granted by letter dated 7.4.2008. However, the required information has not been submitted by the petitioner.

3. Learned counsel for the petitioner submitted that the petitioner was in the process of compiling all the information as required by the Commission and prayed for some more time to complete the formalities.

4. The Commission, however, directed learned counsel to provide all relevant information in writing, including the submissions on the maintainability of the petition for determination of tariff under Section 62 of the Act in the light of the provisions of the Tariff Policy notified by the Central Government, within two weeks.

5. Subject to the above, order in the petition was reserved.

Sd/-
(K.S.Dhingra)
Chief (Legal)